

**KARNATAKA LOKAYUKTA**

NO:UPLOK-2/DE/202/2018/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 11-05-2019.

**:: ENQUIRY REPORT ::****:: Present ::****( Lokappa N.R )**

**Additional Registrar of Enquiries-9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Enquiry against Sri S.N.  
Maregowda, retired Tahasildar,  
Turuvekere, Tumkuru district -reg.

Ref: 1. G.O.No. RD 67 ADE 2016 Dtd.30/10/2017.

2. Nomination Order No: UPLOK-2/DE/202/2018  
Dt: 20/04/2014 of Hon'ble Upalokayukta.

\* \* \* \* @ \* \* \* \*

This Departmental Enquiry is initiated against against Sri S.N. Maregowda, retired Tahasildar, Turuvekere, Tumkuru district (hereinafter referred to as the Delinquent Government Official for short "**DGO**").

In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 20/04/2014 cited above at reference No.2 has Nominated Addl. Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO. Additional Registrar of Enquiries-9 has prepared Articles of charges, statement of imputations of misconduct, list of witnesses

*Jon*

proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

The Article of charges framed by the ARE-9 against the DGO is as under :

**ANNEXURE-I**  
**CHARGE**

2) ಆಸನೌ ಆದ ನೀವು -

ತುರುವೇಕೆರೆ ಪಟ್ಟಣದ ಮಿನಿ ವಿಧಾನಸೌದಲ್ಲಿ ಶೌಚಾಲಯ ಹಾಗೂ ನೀರಿನ ವ್ಯವಸ್ಥೆ ಕೆಟ್ಟುಹೋಗಿದೆ ಎನ್ನುವುದನ್ನು ಒಪ್ಪಿಕೊಂಡಿದ್ದು, ಆದರೆ ಇವುಗಳ ದುರಸ್ತಿ ಹಾಗೂ ನಿರ್ವಹಣೆ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದಾಗಿದೆ ಅಂತ ತಮ್ಮ ಜವಾಬ್ದಾರಿಯಿಂದ ನುಣುಚಿಕೊಳ್ಳಲು ಪ್ರಯತ್ನಿಸಿರುತ್ತೀರಿ. ಏಕೆಂದರೆ ಆಸನೌ ಆದ ನೀವು ತುರುವೇಕೆರೆ ತಾಲ್ಲೂಕಿನ ತಹಶೀಲ್ದಾರರಾಗಿದ್ದು ತಾಲೂಕಿನ ಕಂದಾಯ ಇಲಾಖೆಯ ಮುಖ್ಯಸ್ಥರಾಗಿದ್ದು ಶೌಚಾಲಯ ದುರಸ್ತಿ, ನೀರಿನ ವ್ಯವಸ್ಥೆ ಕೆಟ್ಟಾಗ ಅದನ್ನು ತಕ್ಷಣವೇ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯ ಮೂಲಕ ಸರಿಮಾಡಿಸುವ ಅಧಿಕಾರ ಹಾಗೂ ಹೋಣೆಗಾರಿಕೆ ಆಸನೌ ಆದ ನಿಮ್ಮ ಮೇಲೆ ಇರುತ್ತದೆ. ಆಸನೌ ಆದ ನೀವು ತಾಲ್ಲೂಕು ಕಛೇರಿಯ ಮುಖ್ಯಸ್ಥರಾಗಿದ್ದು ಅದನ್ನು ಸರಿಯಾಗಿ ನಿರ್ವಹಿಸುವ ಬದ್ಧತೆ ತೋರಿರುವುದಿಲ್ಲ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

೧೨

**ANNEXURE-II**  
**STATEMENT OF IMPUTATION OF MISCONDUCT:**

- 3) ಶ್ರೀ ಸಿದ್ದಲಿಂಗೇಗೌಡ ಬಿನ್ ಲೇಟ್ ಭೈರೇಗೌಡ, ಮಾವಿನಕೆರೆ ತುರುವೇಕೆರೆ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ “ದೂರುದಾರರು” ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ 1) ಶ್ರೀ ಮಾರೇಗೌಡ, ಹತಶೀಲ್ದಾರ್, ತುರುವೇಕೆರೆ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ಮತ್ತು 2) ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಪಟ್ಟಣ ಪಂಚಾಯತಿ, ತುರುವೇಕೆರೆ ತಾಲ್ಲೂಕು, ತುಮಕೂರು ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ಅವ್ಯವಹಾರದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದೆ.
- 4) ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತುರುವೇಕೆರೆ ಪಟ್ಟಣದಲ್ಲಿ ಸರ್ಕಾರದಿಂದ ಲಕ್ಷಾಂತರ ರೂ.ಗಳನ್ನು ವೆಚ್ಚ ಮಾಡಿ ಶೌಚಾಲಯ ನಿರ್ಮಿಸಿದ್ದು ಆದರೆ ಅವುಗಳನ್ನು ಆಸನೌ ರವರು ಸರಿಯಾಗಿ ನಿರ್ವಹಿಸದ ಕಾರಣ ಅವುಗಳು ಮುರಿದು ಬಿದ್ದು ಕೊಳತು ನಾರುತ್ತಿವೆ. ತಾಲ್ಲೂಕು ಕಛೇರಿಯಲ್ಲಿ ಶುದ್ಧ ಕುಡಿಯುವ ನೀರಿನ ವ್ಯವಸ್ಥೆ ಶೌಚಾಲಯದ ವ್ಯವಸ್ಥೆ ಸರಿಯಾಗಿ ಆಸನೌ ರವರು ನಿರ್ವಹಿಸದ ಕಾರಣ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುತ್ತಿದ್ದೆ ಆದ್ದರಿಂದ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇವುಗಳನ್ನು ಸರಿಯಾಗಿ ನಿರ್ವಹಿಸದ ಕಾರಣ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ದೂರು ಸಲ್ಲಿಸಿದ್ದಾರೆ.
- 5) ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ತುರುವೇಕೆರೆ ಪಟ್ಟಣದ ಮಿನಿ ವಿಧಾನಸೌದದಲ್ಲಿ ಶೌಚಾಲಯ ತಿತಿಲಗೊಂಡು, ನೀರಿನ ವ್ಯವಸ್ಥೆ ಸರಿಯಾಗಿಲ್ಲದ ಕಾರಣ ಇದರ ದುರಸ್ತಿ ಹಾಗೂ ನವೀಕರಣಕ್ಕೆ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ತುರುವೇಕೆರೆ ರವರಿಗೆ ಪತ್ರಗಳ ಮೂಲಕ ವಿನಂತಿಸಿದ್ದರೂ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ. ಇವುಗಳ ದುರಸ್ತಿ ಹಾಗೂ ನಿರ್ವಹಣೆ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದರಿಂದ ತಮ್ಮನ್ನು ಪ್ರಕರಣದಿಂದ ಮುಕ್ತಗೊಳಿಸಬೇಕೆಂದು ಕೇಳಿಕೊಂಡಿದ್ದಾರೆ.
- 6) ಮುಖ್ಯಾಧಿಕಾರಿಗಳು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ತುರುವೇಕೆರೆ ಪಟ್ಟಣದ ತಾಲ್ಲೂಕು ಕಛೇರಿ ಹತ್ತಿರವಿರುವ 2 ಶೌಚಾಲಯಗಳನ್ನು ಕೊಳಚೆ ನಿರ್ಮೂಲನ ಮಂಡಳಿಯವರು ಕಟ್ಟಿಸಿರುತ್ತಾರೆ. ಇನ್ನೊಂದು ಪಟ್ಟಣ ಪಂಚಾಯ್ತಿಯಿಂದ ಕಟ್ಟಿಸಲಾಗಿರುತ್ತದೆ. ಈ

೨೯

ಶೌಚಾಲಯಗಳು ತಿತಿಲಗೊಂಡು ಹಾಗೂ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಳ್ಳದೆ ಸಾರ್ವಜನಿಕ ಉಪಯೋಗಕ್ಕೆ ಬರುವುದಿಲ್ಲ. ಈಗಾಗಲೇ ಈ ಶೌಚಾಲಯ ಪ್ಲಾಂಚಿಂಗ್ ಕಾಮಗಾರಿ ನಡೆಸಲು 2 ಲಕ್ಷ ರೂ.ಗಳಿಗೆ ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದ್ದು ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಳ್ಳಲು 50 ದಿನಗಳು ಬೇಕಾಗುತ್ತದೆ. ಆದ್ದರಿಂದ 60 ದಿನಗಳ ಕಾಲಾವಕಾಶ ನೀಡಿದ್ದಲ್ಲಿ ಕೆಲಸ ಪೂರ್ಣಗೊಳ್ಳುವುದು ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

7) ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಈ ಶೌಚಾಲಯಗಳನ್ನು ಯಾರಿಂದಲೂ ಸರಿ ಮಾಡುವುದಕ್ಕೆ ಆಗುವುದಿಲ್ಲ ಆದರೆ ಇವುಗಳ ನಿರ್ವಹಣೆಗೆ ಸರ್ಕಾರದ ಭೋಕ್ತೃಸದಿಂದ 20 ಲಕ್ಷ ರೂ.ಗಳು ಖರ್ಚು ಮಾಡಿರುತ್ತಾರೆ. ಆಸನೌ ರವರು ಶೌಚಾಲಯಗಳ ನಿರ್ವಹಣೆ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದು ಅಂತ ಹೇಳುತ್ತಿದ್ದು, ಲೋಕೋಪಯೋಗಿ ರವರನ್ನು ಕೇಳಿದರೆ ಅವರು ಅನುದಾನ ಇಲ್ಲವಂತ ಸಬೂಬು ಹೇಳುತ್ತಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ಇದರ ನಿರ್ವಹಣೆ ಯಾರದು ಎಂದು ಯಕ್ಷ ಪ್ರಶ್ನೆಯಾಗಿದೆ. ಆದ್ದರಿಂದ ಆಸನೌ ರವರಿಗೆ ಹಾಗೂ ಮುಖ್ಯಾಧಿಕಾರಿಗಳಿಗೆ ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಆದೇಶಿಸಬೇಕೆಂದು ಕೇಳಿಕೊಂಡಿದ್ದಾರೆ.

8) ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ :

ಅ) ಮುಖ್ಯಾಧಿಕಾರಿ ರವರ ದಿ: 23.4.2015ರಂದು ಈ ಕಛೇರಿಗೆ ಪತ್ರ ಬರೆದು ಅದರೊಂದಿಗೆ 6 ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದಾರೆ. ಈ ಛಾಯಾ ಚಿತ್ರವನ್ನು ವೀಕ್ಷಿಸಿದಾಗ ಮುಖ್ಯಾಧಿಕಾರಿರವರು ತಮ್ಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಸುಲಭ ಶೌಚಾಲಯಗಳನ್ನು ದುರಸ್ತಿಗೊಳಿಸಿ ಅವುಗಳನ್ನು ಚೆನ್ನಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ ಅಂತ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿದ್ದಾರೆ. ಈ ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ಗಮನಿಸಿದಾಗ ದೂರುದಾರರು ಈ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ ನಂತರ ಅವುಗಳಿಗೆ ಸ್ಪಂದಿಸಿ ತುರುವೇಕೆರೆ ಪಟ್ಟಣದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಶೌಚಾಲಯವನ್ನು ದುರಸ್ತಿ ಗೊಳಿಸಿ ಚೆನ್ನಾಗಿ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಇವರು ಸಾರ್ವಜನಿಕರ ಕಳಕಳಿಗೆ ಸ್ಪಂದಿಸಿ ತಮ್ಮ ಸರ್ಕಾರಿ ಕರ್ತವ್ಯವನ್ನು ಕಾಲಮಿತಿಯಲ್ಲಿಯೇ ಚೆನ್ನಾಗಿ ಕೈಗೊಂಡಿದ್ದರೆಂದು ಕಂಡುಬರುತ್ತದೆ.

92

ಆ) ಆಸನೌ ರವರ ಆಕ್ಷೇಪಣೆ ಪರಿಶೀಲಿಸಿದಾಗ ತುರುವೇಕೆರೆ ಪಟ್ಟಣದ ಮಿನಿ ವಿಧಾನಸೌದಲ್ಲಿ ಶೌಚಾಲಯ ಹಾಗೂ ನೀರಿನ ವ್ಯವಸ್ಥೆ ಕಟ್ಟುಹೋಗಿದೆ ಎನ್ನುವುದನ್ನು ಒಪ್ಪಿಕೊಂಡಿದ್ದಾರೆ. ಆದರೆ ಇವುಗಳ ದುರಸ್ತಿ ಹಾಗೂ ನಿರ್ವಹಣೆ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದಾಗಿದೆ ಅಂತ ತಮ್ಮ ಜವಾಬ್ದಾರಿಯಿಂದ ನುಣುಚಿಕೊಳ್ಳಲು ಪ್ರಯತ್ನಿಸಿದ್ದಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ. ಏಕೆಂದರೆ ಆಸನೌ ರವರು ತಾಲ್ಲೂಕಿನ ಕಂದಾಯ ಇಲಾಖೆಯ ಮುಖ್ಯಸ್ಥರಾಗಿದ್ದು ಇವರ ಅಧೀನದಲ್ಲಿಯೇ ತಾಲ್ಲೂಕು ಲೋಕೋಪಯೋಗಿ ಕಛೇರಿ ಕೆಲಸ ಮಾಡುತ್ತದೆ. ಹೀಗಾಗಿ ಈ ರೀತಿ ಶೌಚಾಲಯ ದುರಸ್ತಿ, ನೀರಿನ ವ್ಯವಸ್ಥೆ ಕಟ್ಟಾಂಗ ಅದನ್ನು ತಕ್ಷಣವೇ ಸರಿಮಾಡಿಸುವ ಅಧಿಕಾರ ಹಾಗೂ ಹೋಣೆಗಾರಿಕೆ ಆಸನೌ ರವರ ಮೇಲೆ ಇರುತ್ತದೆ. ಇವರು ಆದೇಶಿಸಿದ ಕಾಮಗಾರಿಗಳನ್ನು ಯಾವುದೇ ಸಬೂಬು ಹೇಳದೆ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ರವರು ಮಾಡಬೇಕಾಗುತ್ತದೆ. ಆಸನೌ ರವರು ತಾಲ್ಲೂಕು ಕಛೇರಿಯ ಮುಖ್ಯಸ್ಥರಾಗಿದ್ದು ಆದರೆ ಅದನ್ನು ಸರಿಯಾಗಿ ನಿರ್ವಹಿಸುವ ಬದ್ಧತೆ ತೋರಿರುವುದಿಲ್ಲ ಆದ್ದರಿಂದ ಆಸನೌ ರವರು ತಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ.

ಇ) ಈ ಮೇಲಿನ ಅಂಶಗಳ ಆಧಾರದ ಮೇಲೆ ಮುಖ್ಯಾಧಿಕಾರಿಯವರನ್ನು ಪ್ರಕರಣದಿಂದ ಕೈಬಿಡುವುದು ಸಮಂಜಸವೆಂದು ಅಭಿಪ್ರಾಯ ಪಡಲಾಗಿದೆ. ಆಸನೌ ಆದ ಶ್ರೀ ಎಸ್.ಎನ್. ಮಾರೇಗೌಡ, ರವರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ.

9) ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆಸನೌ ರವರು ನೀಡಿರುವ ಉತ್ತರಗಳನ್ನು ಕೂಲಕಂಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಆಸನೌ ರವರು ತಮ್ಮ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ ಕಾರಣ ಸೂರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

10) ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ

92

ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ರಿಂದ (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಕೆಸಿಎಸ್‌ಆರ್ ನಿಯಮ 214(2)(ಬಿ) ಅಡಿ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

- @ -

The DGO has appeared on 25/8/2018 before this enquiry authority in pursuance to the service of the Article of charges.

Plea of the DGO has been recorded and they have pleaded not guilty and claimed for holding enquiry.

**The DGO has submitted written statement is that,**

The Complainant has filed the complaint before the Lokayukta Office on 17/12/13 at that time one Sri G.V. Nenjappa working as Tahasildar of Turuvekere taluk, Tumkuru district. After that he has received the charge from the said G.V. Nanjappa as in charge Tahasildar of Turuvekere on 7/3/14. Further submitted that from 7/3/14 upto 31/3/15 was working as Tahasildar of Turuvekere taluk after he got promoted as Tahasildar. Further submitted that he has informed to the AEE, PWD for repairing the public toilet



in the premises of Taluk Office which was constructed by PWD which department maintain the taluk office building. Further submitted that before he was receiving the charge of the Tahsildar of Turuvekere the said toilet rooms in the office building have not maintained properly. Further submitted that even though requested to the AEE, PWD to repair the said toilet but they have not repaired the same. Further there is no fund released by the district administration for repairing the said toilet it was in the premises of the taluk office. Further submitted that he was working as Tahasildar at Turuvekere only 17 months, during that time he has left the toilet in the quarters of the Tahasildar for use of lady officials in the taluk office. But, public and male officials using the public toilet which was constructed by the town panchayat, Turuvekere nearby taluk office. Further submitted that he has made an effort to repair the said toilet rooms during his short period. Hence, prayed to drop the charge leveled against him.

The disciplinary authority has examined the complainant Sri Siddalingegowda s/o Late Bhairegowda, Business, Mavinkere, Turuvekere taluk, Tumkuru district as Pw.1 and Ex.P1 to 6 are got marked. The DGO has examined any witness and not got marked any documents. The questionnaire of the DGO was recorded.

The DGO has submitted his written brief. Heard the submissions of the disciplinary authority and DGO's side. I answer the above charge in **AFFIRMATIVE** for the following ;

*gn*

**REASONS**

- 3) It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO.
- 4) The disciplinary authority has examined the complainant Sri Siddalingegowda s/o Late Bhairegowda, Business, Mavinkere, Turuvekere taluk, Tumkuru district as Pw.1 and Ex.P1 to 6 are got marked. The DGO has examined any witness and not got marked any documents. Pw.1 deposed in his chief examination that in Turuvekere town there is Mini Vidhana Soudha building in which the Tahasildar office is running. Even though the said building has toilet rooms for officials and also public but the said rooms are locked due to non-maintenance. Further intolerable smell comes out from the said toilet rooms due to non-supply of water to the said toilet rooms. Further in the Tahasildar office not made any facility for drinking water to public. For that the public suffered inconvenience in the said office. Further Pw.1 deposed that since 5 year he has submitted the requisition to the Tahsildar, Turuvekere, Dy. Commissioner, Tumkuru and Asst. Commission, even though that they have not taken action for repairing the said toilet rooms for using the same by the public as well as staff of the said office. Hence, he has filed the complaint before the Lokayukts office.
- 5) The DGO has not examined any witness and not got marked any documents to disprove the charge. Ex.P1 is the complaint dated 17/12/2013. Ex.P2 and 3 are the complaint

98



form No.I&II dated 31/1/14. Ex.P4 comments dated 15/9/14 of the DGO along with documents (5 sheets). Ex.P5 is the comments dated 23/4/15 submitted by the Chief Officer, TMC, Turuvekere along with documents (4 sheets). Ex.P6 is the rejoinder of the complainant dated 31/1/15.

- 6) Perused the Ex.P1 to 6 along with evidence of Pw.1 and written brief submitted by the DGO with documents. The DGO was working as Tahasildar, Turuvekere taluk from 7/3/14 to 31/7/15. For the same the DGO produced the Xerox copy of CTC (page 24-25). There is no dispute regarding the fact that the DGO was working as Tahasildar of Turuvekere from 7/3/2014 to 31/7/2015. The DGO himself admitted in his written statement as well as comments that, the toilet rooms in the taluk office, Turuvekere town are not properly maintained since 2013-14 upto 17-18 it includes period in which the DGO was working as Tahasildar. The DGO produced the letter dated 17/8/18 of Tahasildar of Turuvekere to AEE, PWD, Turuvekere for repairing the toilet rooms in taluk office. This letter itself shows that the said toilet rooms have not repaired for the use of officials and public. The DGO has produced the Xerox colour photographs of the toilet system in taluk office Turuvekere page No.32 to 35 and public toilets of TMC nearby taluk office page No.36. The said photographs itself shows that condition of the toilet rooms in the taluk office and they till they have not repaired. As per Ex.P1 the complainant filed the complaint before Lokayukta office before the DGO assuming the charge as Tahasildar of Turuvekere taluk. As per Ex.P4 comments of

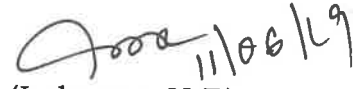


the DGO the Page No.47, the DGO sent a letter dated 5/9/2014 to the AEE, PWD, Turuvekere for repairing of toilet rooms in the Mini Vidhana Soudha, Turuvekere town the same was received by the said office and also another letter dated 5/8/14, 4/1/14 Ex.P4 page No.48 and page No.49 to the AEE, PWD, Turuvekere sub division for repair for toilet rooms in Mini Vidhana Soudha, Turuvekere town. Except the said letter the DGO has not made any effort to repair the said toilet rooms for use of the officials who are working in the said office and also to the public. There is no document to show that the DGO has submitted his letter to the concerned Executive Engineer and also Dy. Commissioner, Tumkuru for solving the said problem. The DGO was not an ordinary person, he was working as a Taluk Executive Magistrate, Head of the Revenue Department of Taluk. The Ex.P5 is the comments with photographs produced by the Chief Officer, TMC, Turuvekere. As per the said document the public toilet which is existed nearby the taluk office is repaired and let for use of the public. Ex.P6 is the rejoinder of the complainant he has repeated the same thing ie., the toilet rooms in Mini Vidhana Saudha Turuvekere town till not repaired. For public use or officials use. The above said all facts clearly reveals that during the period of the DGO ie., after Pw.1 lodged the complaint before Lokayukta, he was being a Tahasildar and Taluk Executive Magistrate has not made any effort regarding repairing of the said toilet system through the concerned department who are maintaining the taluk office building except writing one or two letters to the



AEE, PWD sub division, Turuvekere. The said act of the DGO amounts to dereliction of his duty. Thereby the disciplinary authority succeeded to prove the charge leveled against the DGO.

- 7) In the above said facts and circumstances, charge leveled against the DGO is proved. Hence, report is submitted to Hon'ble Upalokayukta for further action.

  
(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

Pw.1	Sri Siddalingegowda s/o Late Bhairegowda, Business, Mavinkere, Turuvekere taluk, Tumkuru district
------	---

**ii) List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1	Complaint dated 17/12/2013
Ex.P2 and 3	Complaint form No.I&II dated 31/1/14
Ex.P4	Comments dated 15/9/14 of the DGO along with documents
Ex.P5	Comments dated 23/4/15 submitted by the Chief Officer, TMC, Turuvekere along with documents
Ex.P6	Rejoinder of the complainant dated 31/1/15



**iii) List of witnesses examined on behalf of DGO.**

Dw.1	NIL
------	-----

**iv) List of documents marked on behalf of DGO**

Ex.D1	NIL
-------	-----

*J. N. R.*  
11/06/19

(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE-202/2018/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 17.06.2019.

RECOMMENDATION

Sub:- Departmental inquiry against Sri  
S.N.Maregowda, the then Tahsildar(retired)  
Turuvekere Taluk, Tumkur District - reg.

Ref:- 1) Government Order No. RD 67 ADE 2016  
dated 30.10.2017.

2) Nomination order No. UPLOK-2/DE/202/2018  
dated 20.04.2018 of Upalokayukta, State of  
Karnataka.

3) Inquiry report dated 11.06.2019 of Additional  
Registrar of Enquiries-9, Karnataka Lokayukta,  
Bengaluru.

~~~~~

The Government by its order dated 30.10.2017 initiated the disciplinary proceedings against S.N.Maregowda, the then Tahsildar, Turuvekere Taluk, Tumkur District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/202/2018 dated 20.04.2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - S.N.Maregowda, the then Tahsildar, Turuvekere Taluk, Tumkur District, was tried for the following charges:-

“ ಆಸನೌ ಆದ ನೀವು –

ತುರುವೇಕೆರೆ ಪಟ್ಟಣದ ಮಿನಿ ವಿಧಾನಸೌದಲ್ಲ ಶೌಚಾಲಯ ಹಾಗೂ ನೀರಿನ ವ್ಯವಸ್ಥೆ ಕೆಟ್ಟುಹೋಗಿದೆ ಎನ್ನುವುದನ್ನು ಒಪ್ಪಿಕೊಂಡಿದ್ದು, ಆದರೆ ಇವುಗಳ ದುರಸ್ತಿ ಹಾಗೂ ನಿರ್ವಹಣೆ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದಾಗಿದೆ ಅಂತ ತಮ್ಮ ಜವಾಬ್ದಾರಿಯಿಂದ ನುಣುಚಿಕೊಳ್ಳಲು ಪ್ರಯತ್ನಿಸಿರುತ್ತೀರಿ. ಏಕೆಂದರೆ ಆಸನೌ ಆದ ನೀವು ತುರುವೇಕೆರೆ ತಾಲ್ಲೂಕಿನ ತಹಶೀಲ್ದಾರರಾಗಿದ್ದು ತಾಲೂಕಿನ ಕಂದಾಯ ಇಲಾಖೆಯ ಮುಖ್ಯಸ್ಥರಾಗಿದ್ದು ಶೌಚಾಲಯ ದುರಸ್ತಿ, ನೀರಿನ ವ್ಯವಸ್ಥೆ ಕೆಟ್ಟಾಗ ಅದನ್ನು ತಕ್ಷಣವೇ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯ ಮೂಲಕ ಸರಿಮಾಡಿಸುವ ಅಧಿಕಾರ ಹಾಗೂ ಹೋಣೆಗಾರಿಕೆ ಆಸನೌ ಆದ ನಿಮ್ಮ ಮೇಲೆ ಇರುತ್ತದೆ. ಆಸನೌ ಆದ ನೀವು ತಾಲ್ಲೂಕು ಕಛೇರಿಯ

ಮುಖ್ಯಸ್ಥರಾಗಿದ್ದು ಅದನ್ನು ಸರಿಯಾಗಿ ನಿರ್ವಹಿಸುವ ಬದ್ಧತೆ  
ತೋರಿಸುವುದಿಲ್ಲ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ  
ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ  
ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ  
3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-  
9) on proper appreciation of oral and documentary evidence  
has held that ' the Disciplinary Authority has 'proved'  
the charge framed against the DGO Sri S.N.Maregowda, the  
then Tahsildar, Turuvekere Taluk, Tumkur District.'

5. On re-consideration of report of inquiry, I do not find  
any reason to interfere with the findings recorded by the  
Inquiry Officer. Therefore, it is hereby recommended to the  
Government to accept the report of Inquiry Officer.


6. As per the First Oral Statement of DGO furnished by  
the Inquiry Officer, DGO - S.N.Maregowda, the then  
Tahsildar, Turuvekere Taluk, Tumkur District, has retired  
from service on 31.7.2015.

7. Having regard to the nature of charge 'proved' against DGO - S.N.Maregowda, the then Tahsildar, Turuvekere Taluk, Tumkur District,

i) it is hereby recommended to the Government to impose penalty of 'withholding 5% of pension payable to DGO - Sri S.N.Maregowda, Retired Tahsildar, Turuvekere Taluk, Tumkur District, for a period of 5 years.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 17/6  
Upalokayukta,  
State of Karnataka.